



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat,  
Jammu/Srinagar.

**Notification**  
Jammu, the 10<sup>th</sup> of April, 2017

**SRO 170** .- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers mentioned in the annexure to this notification to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within such jurisdiction as may be assigned to them by the District Magistrate, Anantnag till the Bye elections to 3 Anantnag are over.

By order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,  
Department of L,J&PA.

NO: LD (P) 95/1-Anantnag

Dated: 10-04-2017.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department for information.
2. Divisional Commissioner, Kashmir.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Anantnag. This is with reference to his letter No. DEO/Antg/2017/7259-60 dated 10.04.2017.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
6. SRO Section, Department of L,J& PA (w.7.s.c).
7. Concerned file.

  
(Khursheed Ahmad Bhat)  
Assistant Legal Remembrancer,  
Department of LJ&PA

